

(2019) 07 DEL CK 0031

In the Delhi High Court

Case No : Criminal Miscellaneous Case No. 3124 Of 2019

Harvinder Singh & Ors

APPELLANT

Vs

State (Nct Of Delhi) & Anr

RESPONDENT

Date of Decision : 02-07-2019

Acts Referred:

Indian Penal Code, 1860 — Section 34, 406, 498A

Citation : (2019) 07 DEL CK 0031

Hon'ble Judges : Sanjeev Sachdeva, J

Bench : Single Bench

Advocate : V.C. Gautam, Manjeet Arya, Suresh Kumar

Final Decision : Allowed

Judgement

Sanjeev Sachdeva, J

CrI.M.A.12851/2019 (exemption)

Exemption is allowed subject to all just exceptions.

CRL.M.C. 3124/2019

1. Petitioners seek quashing of FIR No.113/2015, under Sections 498A/406/34 IPC, Police Station Crime (Women) Cell, Nanakpura, based on a settlement.

2. Subject FIR emanates out of a matrimonial discord.

3. Petitioner No.1 is the husband of the prosecutrix respondent No.2. Petitioner No.2 is the mother-in-law of the respondent No.2. Petitioner No.3 is

the husband of the sister of the petitioner No.1. Petitioner No.4 is the wife of the petitioner No.3 and sister of petitioner No.1.

4. Learned counsel for the parties submit that parties have now resolved their disputes and a Compromise Deed dated 12.10.2016 has been executed.

As per the settlement, parties have reconciled their disputes and agreed to reside together. Parties have been living together for the last three years.

5. Respondent No.2 is present in person, represented by counsel and is identified by the Investigating Officer. She submits that she has settled with

the petitioner and is residing with them amicably and does not wish to press the present her complaint and has no objection to the quashing of the subject FIR.

6. In view of the fact that the proceedings emanate out of a matrimonial discord and the parties have fully and finally settled their disputes and the

respondent No.2 has stated that she does not wish to press the complaint any further and the fact that the parties have started residing together

amicably and happily, continuation of criminal proceedings will be an exercise in futility and justice in the case demands that the dispute between the

parties is put to an end and peace is restored; securing the ends of justice being the ultimate guiding factor. It would be expedient to quash the subject

FIR and the consequent proceedings emanating therefrom.

7. In view of the above, the petition is allowed. FIR No.113/2015, under Sections 498A/406/34 IPC, Police Station Crime (Women) Cell, Nanakpura

and the consequent proceedings emanating there from are quashed.

8. Order Dasti under the signatures of the Court Master.